

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 256/TT/2015**

Subject : Determination of transmission tariff of Asset I: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one Ckt via 400/220 kV Nakodar (PSTCL) Sub-station alongwith associated Bays (02 No. GIS Bays at Kurukshetra, 02 No. Conventional bays at Jalandhar, 02 No. Conventional bays at Nakodar, 01 No. 50 MVAR Line Reactor at Nakodar and 01 No. 50 MVAR Line Reactor at Jalandhar); Asset II: LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Substation alongwith associated bays ( 04 No GIS Bays at Kurukshetra); and Asset III: 01 No. 400 kV 125 MVAR Bus Reactor at Kurukshetra alongwith 01 No. associated GIS Bay at Kurukshetra under "WR - NR HVDC Interconnector for IPP Projects in Chhattisgarh" for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 others

Parties present: Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Avinash M Pavgi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Pankaj Sharma, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of three assets associated with "WR - NR HVDC Interconnector for IPP Projects in Chhattisgarh" for 2014-19 tariff period.



b) The instant assets were scheduled to be commissioned on 25.6.2015 and Assets-I, II and III were commissioned on 3.12.2015. There is time over-run in case of all the assets and it is due to ROW issue. The petitioner has requested to condone the time over-run as it is beyond the control of the petitioner.

2. The learned counsel for Rajasthan Discoms, Respondent Nos. 2 to 4, submitted that a short adjournment has been sought vide letter dated 8.1.2016. He submitted that reply on behalf of the Rajasthan Discoms has already been filed vide affidavit dated 26.4.2016 and they do not have anything further to add.

3. The Commission directed the petitioner to submit the following information with an advance copy to the beneficiaries by 14.5.2016:-

- a. Auditor's certificates with revised tariff forms;
- b. the IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC.

4. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

